

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-59(PB)/2018

IN THE MATTER OF:

**Union Bank of India
Vs
Radius Infratel Pvt. Ltd.**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

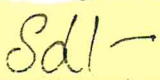
**Mr. Rajiv S. Roy, Mr. Avrojoyoti
Chatterjee, Mr. Abhijit Roy and
Ms. Jayashree Saha, Advocates**

For the Respondent(s):-

ORDER

Learned counsels for the parties are present. At the request made by the learned counsel for the respondent 10 days time is granted to file reply, this will be treated as last chance. Applicant is to file rejoinder within a week thereafter.

Fixed for further Consideration on 7th March 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**